[Shrimati Ram Dulari Sinha]

(व्यवधान) पेशंस रिखये। ग्राप ही मजदूरों के मसीहा नहीं है हम भी हैं। बराबर हल्ला नहीं करना चाहिये। I also have a stronger voice than you. Mr. Jha. (Interruptions)

VICE-CHAIRMAN THE (SHRI DINESH GOSWAMI): So far as the point raised by Mr. Shiva Chandra Jha is concerned, he is not opposing in the sense that he wants an improvement. And Mr. Kalyanasundaram has also not opposed the introduction. Under rule 67 you can only oppose the introduction. If you have a suggestion, that is for the Government to consider. So far as the technical point raised by Mr. Era Sezhiyan that the Bill should be circulated two days before is concerned, the rule is there. I do not know what the practice has been. But there is no violation of the rules. And the Chair cannot help in that. So far as the technical point of Financial Memorandum is concerned, I leave this question open for the consideration stage. The hon. Minister can look into this aspect whether a Financial Memorandum is required, and if the Government feels that a Financial Memorandum is required, that lacuna can be covered. If she is of the opinion that no Financial Memorandum is required, in that case, she can reply to that point at the stage of consideration. Now, you please introduce the Bill.

SHRI SHRIDHAR WASUDEO DHABE (Maharashtra): Two days' notice is very essential. Sir, you can direct the Minister that in future such notice should be given.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): The rule about two days notice is only after the introduction and not before the introduction. In that case, there will be no violation of the rules whereas the general practice of giving copies to the Members before two days should be followed as far as possible. But the Chair cannot help in that. There is no violation of the rules.

The question is:

"That leave be granted to introduce a Bill further to amend the Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act, 1955."

The motion was adopted.

SHRIMATI RAM DULARI SINHA: Sir, I introduce the Bill.

THE HIGH COURT AT BOMBAY (EXTENSION OF JURISDICTION TO GOA, DAMAN AND DIU) BILL, 1980—Contd.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Now, we go to the High Court at Bombay (Extension of Jurisdiction to Goa, Daman and Diu) Bill, 1980. Shri Sibte Razi.

SHRI SYED SIBTE RAZI (Uttar Pradesh): Mr. Vice-Chairman, Sir...

SHRI ERA SEZHIYAN (Tamil Nadu): Sir, may I rise on a point of order?

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): But the Member is on his legs. Let him complete.

AN HON. MEMBER: Sir, where is the Law Minister?

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): The Law Minister has informed that he is busy in the Lok Sabha. Therefore. Mr. Shivraj Patil is taking the charge of the Bill. And I have permitted him to do so.

SHRI SYED SIBTE RAZI: Mr. Vice-Chairman, Sir, there has been a good deal of talk about the law's delay and a huge backlog of pending cases in our courts of law from the lowest to the High Court and from High Court to the Supreme Court.

The delay involved in the administration of justice is, perhaps, more in our country than anywhere else in the world. Sir, the Chief Justice of the United States of America made a remark in 1958 in this regard about the situation prevailing in his country, and I quote:

"Interminable and unjustifiable delays in our courts of law are compromising the basic, legal right of countless thousands of Americans and imperceptibly corroding the foundations of the constitutional Government in the United States."

The same condition, Mr. Vice-Chairman, Sir, has come to prevail with us today. The rate at which our courts are flooded with the pendency of cases requires immediate tackling from the Government side. Sir, the pendency of cases creates untold miseries to the litigants. Other problems are also being created when there are a large number of pending cases in the courts. It becomes very easy to tamper the witnesses. And due to human infirmity and weak memory, it happens sometimes that the witnesses are not able to give evidence Sometimes, deaths occur correctly. and then there is great problem in · the administration of justice and disposal of those cases. In this way it happens that the real culprits escape the clutches of law.

Mr. Vice-Chairman, Sir, the greatest cause of the delay in the disposal of cases is too much work for few judges. There are so many other reasons also as, for instance, delay on the part of the lawyers and there are so many cases where the Government is involved due to bureaucratic set up with the result that in many cases the Government has to approach higher and higher courts. Then, Sir, the system of our law courts is quite procedural, as we inherited from the British Raj, where the greatest maxim was that justice should not only be done but that it should also been seen to be done.

Such a procedure takes a great deal of time in the disposal of cases, would request the Government take a very serious view of the situation. In this connection I would like to place certain figures about pendency of cases before the House-The number of cases pending in the various High Courts of our country today is about 6,25,670. If we take less than one year old cases, number 1,76,574. More than one and less than two year old cases number 1,53,138. More than two and than three year old cases number 94,881. More than three and less than four years old cases number More than four and less than five year old cases number 42,343. More than five and less than six year old cases number 28,225, and so on and so forth. More than nine and than ten year old cases pending in the various High Courts in the country are 6,528 and more than ten year old cases pending in our courts are 15,71<del>5</del>.

It has been so many times suggested that our courts should dispose cases early. The Chief Justice of the Supreme Court, Mr. Chandrachud. has suggested that there should be a shift system in our courts of law also. Some people have suggested that we should have bare-foot judges who should go to the remote areas of the country. But the basic thing that has to be looked into is decentralisation of High Courts and the Supreme Court, which is very neces-Mr. Vice-Chairman, Sir, need for establishing more and more separate benches of High Courts places other than their principal seats of functioning is very important, especially in sprawling States Andhra Pradesh, Madhya Pradesh Uttar Pradesh. It is advisable have more additional benches in these States. Likewise, the establishmen of a separate bench of the Supremi Court in South India at Bangalore o Hyderabad is long overdue.

SHRI M. KALYANASUNDARAN (Tamil Nadu): Why not Madras?

279

SHRI SYED SIBTE RAZI: Yes, it is for the Government to consider. You may include Madras also. I am just trying to express my feelings that the people are put to great hardships and that it is high time that we should think in terms of decentralisation of our courts. I also suggest it for Madras. Mr. Vice-Chairman, my request to the Governmesnt as well as to the Supreme Court is that they should take a liberal view and adopt a more generous attitude and help such decentralisation. step will not only be in the right direction but I am confident that such a step will be in accordance with the attitude and tune of the people and the demands of the people. In U.P., there is a consistent and persistent demand of the people of western regions that a high court bench should be given to them. I feel that to make justice available at cheaper cost and to avoid unnecessary hardships to the litigants, this demand should be conceded and the Government should give a policy statement about what the Government thinks about the decentralisation of the courts.

With these words I conclude support the Bill.

SHRI ERA SEZHIYAN: Sir, there is a technical difficulty; I have already written to you about it.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): You can raise it; I have not got the papers.

SHRI ERA SEZHIYAN: When the Bill was taken for consideration on 16th February 1981, I raised that objection that there had been a Presidential recommendation under Article 117(3) obtained by the Government and published in the Bulletin dated 16th February. I asked them about the amount involved in the Consolidated Fund of India, and the hon. Minister of Law said:

"The only thing I want to say is that no amount is involved so far as Consolidated Fund is concerned. It is a charged expenditure. the State which spends the money. This does not come under Article 117(3) of the Constitution."

But already a recommendation was obtained under 117(3) from the President and circulated to everybody and it has been presented to us. But here the Minister comes before the House and says that it is not involved under 117(3) and that the amount is a charged expenditure. Sir, the amount is to be spent out of the Consolidated Fund, even charged expenditure has to come out of Consolidated Fund. Even if they say that it is charged expenditure, it is drawn from the Consolidated Fund and President's recommendation under Article 117(3) is obtained.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): What I find from the printed report is that Mr. Shiv Shankar said: "I will furnish information on both points when I reply to the debate."

SEZHIYAN: Because SHRI ERA the hon. Minister has come, I want to apprise him. Further complication has set in because of it. If you see the Bill, you will find clause 10 says:

"The expenditure in respect of the High Court at Bombay, including the expenditure in respect of the salaries and allowances of the Judges, officers and servants of the Court shall, as from the appointed day, be allocated between the State of Maharashtra and the Union in such proportion as the President may, by order, determine."

That means, according to clause 10, there is going to be something drawn out of the Consolidated Fund of India later on. For this, they might have drawn. I am thinking for the Government itself, even though the hon. Minister's reply has not been correct in regard to this.

There is one more thing. There is clause 10 which, as per my contention, attracts mentioned in the Financial Memorandum. The Financial Memorandum is silent about clause Clause 10 concerns withdrawal of money from the Consolidated Fund of India. They are talking of the other But this clause, namely, clauses. clause 10 has not been indicated in the Financial Memorandum. Hence, to this extent, the Financial Memorandum is defective. They should have mentioned this in the Financial Memorandum. They should have said that this is going to be the liability on the Consolidated Fund of India.

28 I

There is one thing more. I have not raised this point the other day. It is further complicated. Here, clause 10 says:

"The expenditure in respect of the High Court at Bombay, including the expenditure in respect of the salaries and allowances of the Judges, officers and servants of the High Court shall, as from the appointed day, be allocated between the State of Maharashtra and the Union in such proportion as the President may, be order, determine."

When you say this is going to be determined by the President, it is only the executive which is going to determine. It is a question of delegating the authority to the executive. This is a subordinate legislation. Here, I wou'd like to refer to the State of Nagaland (Amendment) Bill, which comes in handy and which is going to be taken up for consideration later on. Here, clause 2 says:

"22A. The allowances and privileges of the Governor of Nagaland shall, until provision in that behalf is made by Parliament by law under clause (3) of article 158, be such as the President may, by order, determine."

Now, if you see this Bill, there is a Memorandum regarding delegated legislation. Here also, it says:

"...be such as the President may, by order determine."

This leads to a delegated legislation. In the State of Nagaland (Amendment) Bill, there is a Memorandum regarding delegated legislation. In the High Court at Bombay (Extension of Jurisdiction to Goa, Daman and Diu) Bill, Clause 10 clearly says:

"...in such proportion as the President may, by order, determine."

But the Memorandum regarding delegated legislation is completely silent about this clause, namey, clause 10, where in delegated legislation takes place. It talks of clause 13 and clause 14. But it does not mention about clause 10. The reply given by the hon. Minister is not correct. The Financial Memorandum is defective. The Memorandum regarding delegated legislation is also silent about this vital clause, namely, clause 10, and, hence, both these things are defective. Therefore, further consideration of the Bill is not desirable. Even if we consider it, it cannot be finalised today and this Bill cannot be passed because of the defects which I have pointed out.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): I find from the records that Mr. Sezhiyan raised some point of order at the time when the Bill was moved for consideration by the Law Minister. While replying to the point, the Law Minister, Shri Shiy Shankar, said:

"The only thing I want to say is that no amount is involved in so far as the Consolidated Fund is concerned. It is a charged expenditure. It is the State which spends the money. This does not come under article 117(3) of the Constitution."

Then, you raised a point, Mr. Sezhiyan. The Law Minister replied:

"I will require more details to reply to it. I will do it at the end." Then, the Vice-Chairman asked.

"Mr. Sezhiyan, do you have any objection to the introduction?"

You said:

"Introduction has been done in the other House. My objection is only to the consideration."

At this stage, Shri N. P. Nanda said:

"Mr. Sezhiyan's point can be answered just now by the hon. Minister and after that we will take up consideration of the Bill."

Then, the Law Minister said:

"I will furnish information on both the points when I reply to the debate."

I would now suggest that since this debate has gone on, these points can be answered by the hon. Minister when he replies to the debate, both these points and the point in regard to delegated legislation which has been raised today.

Now, Mr. Malik.

श्री सत्यपाल मलिक (उत्तर प्रदेश): मान्यवर, यह ग्रच्छा बिल है । लेकिन सरकार का हाईकोट की खंडपीठ की स्थापना करने के मामले में बहत दोगला धीर बेइमानी का रवैय्या रहा है। इसक्षे पहले कि मैं खंडपीठों की जहां जहां मांग है ग्रीर जहां-जहां खंडपीठ की स्थापना होनी चाहिए, हाईकोर्ट बेंच की, उस मामले पर आऊं, मैं यह भी कहना चाहुंगा कि इस सरकार से शिका-यत करना इसलिए बेमतलब है कि पूरी न्यायपालिका के ऊपर इन लोगों ने एक हल्ला बोल रखा है । पचासों जगह हाई कोर्ट ग्रौर सुप्रोम कोर्ट में खाली हैं। नियक्तियां इसलिए नहीं हो रही हैं कि जिस तग्ह के जजेज की इनकी जरूरत

है उस तरह के लोग इनको नहीं मिल रहे हैं भ्रौर सुप्रीम कोर्ट के चीफ जस्टिस का रिटायरमेंट होने में श्रभी वक्त है। खैर, मैं इस बात को छोड़ देता हूं।

मान्यवर, मैं इस मौके का इस्तेमाल करना चाहता हूं केन्द्र सरकार की इस मामले में बेईमानी की और दोगली नीति पर । उत्तर प्रदेश हिंदुस्तान का सब से बड़ा सूबा है। 110 मिलियन से ज्यादा लोग उस सूबे में रहते हैं। श्रभी पिछले दिनों मेरठ में करीब तील महीने तक सारे पश्चिमी उत्तर प्रदेश के 2'6 जिलों की ग्रदालतों का दो महीने से ज्यादा तक पूरा कामकाज बन्द रहा। किसी तरह का कोई सरकारी काम 26 जिलों में दो-अढ़ाई महीने तक हो नहीं पाया । ग्रौर उत्तर प्रदेश के इन 26 जिलों की मांग कोई नई नहीं थी। म्राजादी के फौरन बाद डा० सम्पूर्णानन्द का मंत्रिमण्डल जो कांग्रेस का मंत्रि-मण्डल था, उस मंत्रिमण्डल ने सर्व-सम्मति से फैसला किया ग्रीर केन्द्र को भेजा कि उत्तर प्रदेश में जो इलाहाबाद हाई कोर्ट है, उसके बैंच की स्थापना मेरठ में होनी चाहिए।

इसके बाद नारायण दत्त तिवारी मंत्रिमण्डल ने यही फैसला किया । बनारसी दास के मंत्रिमण्डल ने भी यही फैसला किया ग्रीर ग्राज जनता के दबाव में विश्व नाथ प्रताप सिंह के मंत्रिमण्डल ने भी यही फैसला करके दिल्ली भेजा है । लेकिन मुझे सख्त अफसोस इस बात का है कि हिन्दुस्तान की प्रधान मंत्री श्रीमती इन्दिरा गांधी का रवैया इसमें एक बहुत नैरों लोकलिज्म की दृष्टि का रवैया रहा है । जिस वक्त मेरठ के वकील मिलने के लिए ग्राए, पश्चिमी उत्तर प्रदेश के बाकी जिलों के वकील मिलने के लिए ग्राय, तो उनको कहा गया

**\***85

कि आपको घबराने की जहरत नहीं है, हम इस पर सहानुभृतिपूर्वक विचार करेंगे। नेकिन जब इलाहाबाद से वकीलों का हेलिगेशन, जो बहुत ताकतवर बार है, मिलने के लिए आया, तो उनको कहा गया कि घबराने की जबरत नहीं है श्रीर पश्चिमी उत्तर प्रदेश को बैंच मिलने वाला नहीं है श्रीर तीन महीने के भांदोलन के बाद, तीन महीने तक 26 जिलों में पूरी तरह काम-काज बन्द रहने के बाद पश्चिमी उत्तर प्रदेश के लोगों को एक झूठा आश्वासन दिया गया, उत्तर प्रदेश के मुख्य मंत्री ने कहा कि छह महीने के अन्दर-अन्दर हम बैंच देंगे । श्राज चार-पांच महीने तो हो च्के हैं, तीन ग्रादिमयों की एक कमेटी बनाई गई है, लेकिन तीन दिन पहले जब लोक सभा में सवाल किया गया ला मिनिस्टर से कि आपकी इसके मामले में कोई राजनीतिक पालिसी है कि नहीं है ? तो उन्होंने कहा कि नहीं यह मामला डिस्कीशन का है भीर भ्राप इस डिस्कीशन का राजनीतिक कारणों से बेइमानी के साथ इस्तेमाल करते हैं ग्रीर मैं कहना चाहता हूं--मेरी इस बात के पोछे ताकत है कि उत्तर प्रदेश में मेरठ कमिश्नरी सब से इम्पोर्टेन्ट कमिश्नरी है। श्रापके सीते-लेपन का सब से बड़ा सबूत है कि धापका चौफ मिनिस्टर साल भर से ज्यादा गद्दी पर है, लेकिन मेरठ कमिश्नरी में एक दिन भी दौरे पर जा नहीं पाया है।

श्री सैयद सिब्ते रजी : ग्रभी 22 तारीख को जा रहे हैं।

श्री सत्यपाल मिलक : 26 जिलों की पूर्नीनमस डिमाण्ड को, सारे तबकों का पूरी तरह से बन्द सक्सेंसफुल हुन्ना हो, हुर तबके के लोग उसको मांग रहे हों और आप उन लोगों की मांग मानने

के लिए तैयार नहीं हैं। मैं इससे ज्यादा कोई बेईमानी की बात मानता नहीं हूं।

मान्यवर, पिश्चमी उत्तर प्रदेश के लोगों को सात सौ, आठ सौ किलोमीटर का सफर करना पड़ता है इलाहाबाद जाने के लिए । इलाहाबाद पहुंचने तक, जबान बदल जाती है, तौर-तरीके बदल जाते हैं, मौसम का फर्क हो जाता है और पिश्चमी उत्तर प्रदेश का आदमी जब इलाहाबाद के स्टेशन पर उतरता है, तो पंडे इतनी लुटाई नहीं करते हैं जितनी वकीलों के दलाल और टाऊट करते हैं और वे दूसरी दुनिया में जाकर लुटते हैं।

सब से ज्यादा मुकदमें थ्राज इलाहाबाद के हाई कोर्ट में बकाया हैं। इलाहाबाद में जो उत्तर प्रदेश का हाई कोर्ट
है—सारे देश में जो मुकदमों के डील
करने की श्रीसत हैं एक जज की, साल
भर की, 650 मुकदमें श्रीसतन हिंदुस्तान
में डील करने पड़ते हैं। लेकिन इलाहाबाद के हाई कोर्ट में एक जज को 1300 से ज्यादा मुकदमें डील करने पड़ते हैं।
सब से ज्यादा पैंडिंग मुकदमें भ्राज उत्तर
प्रदेश की जो इलाहाबाद हाई कोर्ट की
बैंच है, उसके पास पड़े हुए हैं।

श्राज राजस्थान, जिसकी कुल श्राबादी 35 मिलियन से ज्यादा नहीं है, उसमें भापने एक बैंच दिया हुश्रा है। उत्तर प्रदेश जिसकी श्रवादी 110 मिलियन है, उसमें सिर्फ एक बैंच दिया है। मध्य प्रदेश जिसकी श्रावादी 50 मिलियन है, वहां श्रापने दो बैंच दिये हुए हैं। वहां भी भोपाल में एक बैंच की मांग है। वहां भी भोपाल में एक बैंच की मांग है। वहां मानी जानी चाहिए। श्रीरंगाबाद में महाराष्ट्र में जो मांग है, वह भी मानी जानी चाहिए।

[श्री सत्यपाल मलिक]

तो मान्यवर, श्राज सारे देश के जो जाने-माने जूरिस्ट हैं, श्री कृष्ण श्रध्यर ने कहा था—कुछ दिन पहले न्यायमूर्ति भगवती ने कहा कि न्याय को न्याय मांगने वाले के दरवाजे पर पहुंचाया जाना चाहिए । कृष्ण श्रय्यर साहब ने कहा कि डिसेन्ट्रलाइंज्ड जस्टिस इज एक्सेंसिबल जस्टिस । सारे लोग इस बात को मानते हैं कि मंहगा श्रीर दूर का इंसाफ कोई इंसाफ नहीं होता ।

तो मान्यवर, मैं यह निवेदन करना चाहता हुं कि श्रापने श्रच्छा काम किया है कि इस बैंच को स्थापना की है। लेकिन उत्तर प्रदेश ग्रीर बाकी सुबों की जो जायज मांग है जो जगह-जगह उठाई जा रहो है, उसको ग्राप मानिये। 12 जिलों के लिए ग्राप लखनऊ में बैंच देंगे. लेकिन 26 जिलों के लिए ग्राप मेरठ या पश्चिम उत्तर प्रदेश के किसी जिले में बैंच नहीं देंगे । इस से ज्यादा बेईमानो भीर मैं फिर इसको दहराना हं--श्रीर कोई बात नहीं हो सकतो है। तो मैं च हंगा कि इस बिल पर बहस के दौरान ला मिनिस्टर इस बात को साफ करें कि भाप को इस मामले में नोति क्या है, ग्रीर यह घोषणा करें कि जल्दो से जल्दो मेरठ में या मेरठ के ब्रासपास के किसो भो जिले में पश्चिमो उत्तर प्रदेश के लोगों को बैंच देंगे। यह कह कर मैं श्रपनो बात खत्म करता हुं।

SHRI SANKAR PRASAD MITRA (West Bengal): I am glad to hear from the hon Minister that the Government has realised that in every High Court and in the Supreme Court, there are far too many cases and too few Judges. It is not only a question of decentralisation; it is a question of increasing the strength of different High Courts as well as perhaps the strength of the Supreme Court. Unfortunately, in actual practice the strengths have not been increased

substantially and there are any number of vacancies in different High Courts. These vacancies are not being filled up for years together. I am glad, Sir, that the Government is thinking in terms of decentralisation of the High Courts and the Supreme Court. There should be a clear-cut policy on the question of decentralisation. To my mind, however, decentralisation is necessary not only in the cases of the High Courts and the Supreme Court but also at district levels including the setting up of rural courts within the reach of the rural poor. On this question, a comprehensive statement by the hon. Minister is required. I hope the hon. Minister would be good enough to apply his mind carefully to this question and come forward with a statement as early as possible.

SHRI NAGESHWAR PRASAD SHAHI (Uttar Pradesh): This is a suggestion from the Chief Justice of West Bengal, Sir. The Minister may mind it that this is a suggestion from the Chief Justice of West Bengal.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): It is not a suggestion from the Chief Justice of West Bengal; it is a suggestion from an hon. Member who has sufficient experience.

SHRI NAGESHWAR PRASAD SHAHI: He is ex-Chief Justice of West Bengal.

SHRI NARASINGHA PRASAD NANDA (Orissa): We should be grateful to Mr. Shahi for introducing the ex-Chief Justice of West Bengal.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): I do not think he needs introduction. Shri Gopalsamy.

SHRI V. GOPALSAMY (Tamil Nadu): I am very thankful to you, Sir, for giving me this opportunity. Last time when the discussion took place in this House on this Bill, I was

listening to late Bhupeshda whose memory remains as a guiding star in this House. When he spoke on this Bill, he expressed the view that the demand of the Goans should be respected by this Government. We have to safeguard the interests of the people of Goa and we have to respect their aspirations also. When Vasco da -Gama landed at Calicut, the Portuguese found the route via the Cape of Good Hope and Goa, Daman and Diu subsequently became the Portuguese colonies. Only after 1962, freedom smiled on them. So when the question of Goa came before the other House—the Lok Sabha—the great Pandit Jawaharlal Nehru respected the sentiments of the people of Goa. It will be very proper on my part if I quote what Pt. Jawaharlal Nehru said on the floor of the Lok December Sabha on

"Goa is a fairly small enclave. In terms of Indian geography, it can well be a small part of a district of India. But, because of the because of many things that grown up in India, and because in India we have welcomed the that India is a country of considerable variety, and we have preserved it, we are prepared, and we intend, to keep Goa's individuality, keep it as a separate entity, in direct connection with the Central Government, and maintain its special features, whatever they may be, such as customs, culture, etc., as we did in the case of Pondicherry, till the people of Goa themselves want to change them. It will not be imposed on them. If they want change them in future, of course, they can always change them."

Sir, what happened in 1967? An opinion poll was held. What was the desire of the people of Goa? They expressed in unmistakable terms that they did not want any merger with Maharashtra. Now what has happened? Before the take-over of Goa, they had a High Court of their own. That is the point. After the take-over, the status of that High Court was re-

duced to that of a Judicial Commissioner's Court. Now we have abolished the Judicial Commissioner's Court and we are going to set up a Bench of the Bombay High Court at Panaji. Why not we constitute a High Court of their own? That is the question I would like to put before the Government.

Sir, what has happened? The opinion of the Chief Minister of Maharashtra will be sought to decide matters concerning the appointment of the High Court Judges, and not that of the Chief Minister of Goa. The opinion of the Chief Minister of Maharashtra will be sought to decide matters concerning the appointment of the High Court Judges. So where have we safeguarded their interests and where have we safeguarded their identity?

Again, in the year 1962, Jawaharial Nehru spoke on the Constitution (Twelfth Amendment) Bill. Here also he was very clear:

"Goa, Daman and Diu will be Union territories and they will have a good deal of autonomy.

We have made it clear that we want Goa to maintain its separate identity, separate individuality, call it what you will, because in the course of more than 400 years Goa has had a separate identity and the course of history had imparted it some."

So I would like to request the hon. Minister to consider my suggestions. Mr. Shiv Shankar, the Law Minister, is a practical man, a pragmatic man, and I would like to put my suggestions to him. Though he is not here, I think what I put forth before this House will reach him. He should consider my suggestion: Let the Bill go to a Joint Select Committee to get the opinion of the local people there before we pass this Bill. This is the point I want to stress before this House.

Mr. Bhandace, who is a lawyer from Bombay and an hon. Member of this House, when he spoke on this Bill he described Konkani as a dialect of the Marathi language. Because I am interested in languages I would like to say that Konkani has been recognised as an independent language over five years ago by the Sahitya Akademi. So, there is a strong feeling in Goa that the interests of Goa will be compromised by the high-ups in Maharashtra. So, that type of fear and suspicion should not be allowed to grow. So, how to respect the sentiments of the people of Goa? Also we have to keep the word which was given by the great Jawaharial Nehru in the Lok Subha.

Sir, in this respect again I would like to stress my point: Let the Bill go before a Joint Select Committee.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): How can you? There is no Motion for reference to a Joint Select Committee or a Select Committee.

SHRI V. GOPALSAMY: If the Minister wants, he can move it. I am putting it before the Government and I am requesting the Minister because we are interested in the autonomy of the States.

One more point. Many things were said in this House though they do not come within the purview of the Bill. Many things were said about the Judiciary also. I would like to say that justice should reach the doors of the "Justice have-nots. Everybody says delayed is justice denied." Therefore, justice should reach the doors of the have-nots. A have-not from Kanyakumari or Tirunelveli cannot come all the way to Delhi to seek justice at the Supreme Court. So it is better to have a Bench of the Supreme Court in the southern region—whether in Madras or in Hyderabad or in Bangalore or in any other place. For that, ready, article 130 of the Constitution has empowered the Chief Justice of the Supreme Court to start a Bench of the Supreme Court at a place other

than Delhi after getting the approval of the President of India. Now the Supreme Court Chief Justice recently in a public meeting has himself agreed that there is a demand and has also stressed the importance of the demand that the southern region should have a Bench of the Supreme Court. So I would like to stress upon the Government to fulfil the long felt demand of the South.

With these words, I conclude,

Thank you.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): I think the House will co-operate. We have to finish this Bill today.

SHRIMATI PURABI MUKHO-PADHYAY (West Bengal): For how long will we sit?

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI). The hon, Minister has to reply and there are some Members who are wanting to speak during the third reading of the Bill. But I think we will finish within a reasonable time.

श्री शिव चन्द्र झा (बिहार) : थर्ड रीडिंग वालों को बुलवा र्दःजिए तब र मंत्री जी स्ना जिंथों ।

संसदीय कार्य विभाग में राज्य मंत्री (श्री सीता राम केसरी) : मंत्री जी नहीं ग्रायेंगे । वहां बहुत देर होगी ।

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL): Sir, article 117(3) reads like this:—

"A Bill which, if enacted and brought into operation, would involve expenditure from the Consolidated Fund of India shall not be passed by either House of Parliament unless the President has recommended to that House the consideration of the Bill."

This provision in the Constitution is made with respect to the Money Bills, with respect to the Bills which will involve expenditure from the Consclidated Fund. Now, Sir, the subclause to article 117 does not mention that the date has to be given. hon Secretary of the Rajya Sabha is informed that the President recommended that the Bill passed by Lok Sabha should be considered by the Rajya Sabha also. Now the essence of the formality is fulfilled. What is not given is the date. But the fact that the recommendation as obtained is brought the potice of the non. Chair and the House means that in essence the formality is fulfilled. Apart from that, ...

High Court at Bomban

SHRI ERA SEZHIYAN: One point. On this, the Minister may not be aware of one thing.

SHRI SHIVRAJ V. PATIL: I have gone through the record.

SHRI ERA SEZHIYAN: Not this one.

SHRI SHIVRAJ V. PATIL: Let me finish.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): He is not insisting on this point of order. Therefore, you may not reply to this.

SHRI ERA SEZHIYAN: Yes, I am not insisting on the point of date. When we asked in the last session...

SHRI SHIVRAJ V. PATIL: That is exactly what I was going to explain. Before I finish, if you interrupt, there is likelihood of your committing some sort of... (Interruptions). I was going to say that, though it is not necessary, we would give the date to this hon. House and to the Chair, if required, in writing. I can inform this hon. House that on the 10th February, 1981, the recommendation was obtained. It may be given in writing also. If there is a direction from the Chair, that direction will be fulfilled.

SHRI ERA SEZHIYAN. That is the thing.

SHRI SHIVRAJ V. PATIL: If we have committed any mistake, we will stand corrected and we will follow all the directions given by the Chair. The second point which was 5 P.M. made by the hon. Member was: What is the amount of expenditure involved? Sir, a Financial Memorandum was given, and in that Financial Memorandum it is suggested that the expenditure involved in maintaining the Judicial Commissioner's Court, was to the tune of Rs. 1.30 lacs. It is also mentioned in th**e Fina**ncial Memorandum that the additional recurring expenditure that would be required to be incurred on the establishment of this Bench of the High Court is Rs. 62,000 per year. In all, the expenditure that would be involved would be Rs. 1.92 lakhs. Now that is mentioned in the Financi Il Memorandum its**e**lf. there is no ambiguity as to what the amount of the financial expenditure involved is in establishing the new Bench of the Court This point is also

The third point that was made was with respect to this. (Interruptions) I am coming to one point after another. After I cover all the points if you find that I have committed a mistake, you may raise it, and I will immediately reply.

Sir, the question put was: If it was to be incurred by the State Government, why was the recommendation of the President necessary? Sir, here the expenditure that would be incurred by the High Court of Judicature at would be borne by the Bombay. Maharashtra State, but the part of the expenditure that would be involved in establishing the Bench at Panaji for Goa, Daman and Diu, would not be borne by the Maharashtra State it would be borne by the Central Gov-That is why that money ernment. has to come from the Consolidated Fund of India, and if the money is

[Shri Shivraj V. Patil]

coming from the Consolidated Fund of India, then it would be necessary to take the recommendation of the President. So, the recommendation has been obtained, and that recommendation has been submitted in the House also. This is my reply to the second point,

The third point is about the delegated legislation. What is the delegated legislation here? We are not giving powers to the President to make any rules. We are not giving any legislative powers. What is provided in clause No. 10 is.

"The expenditure in respect of the High Court at Bombay, including the expenditure in respect of the salaries and allowances of the Judges, officers and servants of the High Court shall as from the appointed day, be allocated between the State of Maharashtra and the Union in such proportion as President may, by order, determine."

Now, what will be the portion that would be borne for the Bench to be established there and all those things? If there is any expenditure over and above Rs. 1.92 lacs and in the second year also if there is any expenditure more than that, how has that expenditure to be apportioned between the. two, the State of Maharashtra and the Union Territory? Here, a Bill, was passed to provide for this kind of contingency with respect to the Assam High Court also. I am reading from the North-Eastern Area Reorganisation Act. 1971. Section 33 says:

"The expenditure in respect of salaries and allowances of the Judges of the common High Court, shall be allocated among the States of Assam, Manipur, Meghalaya, Nagaland, Tripura and the Union in such proportion as the President may, by order, determine."

Sir, here, we are giving the executive powers to the President to find out as to what amount of expenditure has

to be borne by the State of Maharashtra and what amount of expenditure has to be borne by the Central Government or the Union Territory over there. Now, this is not a delegated legislation and so it is not necessary to provide with this Bill a memolegislation. randum on delegate<sub>d</sub> What is mentioned in this clause is that the executive power is available to the President to say that this is the expenditure which will be borne by the State of Maharashtra and this is the expenditure which will be borne by the Central Governot. my humble opinion it is not necessary to give a memorandum on delegated legislation with respect to this as this is a sort of executive power available to the President.

SHRI ERA SEZHIYAN: The first point was regarding the date of the President's recommendation, about "The Bill as passed by the Lok Sabha." There is no conflict between us about that. He said it is not necessary. My point is, the Chair has given a ruling on these two points and the rulings of the Chair should be imple- . mented. We expect the rulings of the Chair to be implemented. But in this case, it has not been implemented. That is the only thing that I will point out. It is necessary to give the date ...

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Let us avoid that point.

SHRI ERA SEZHIYAN: I say, it is necessary. The second point is, the Law Minister said that no amount is to be taken out of the Consolidated Fund and so it is not necessary to get a presidential récommendation under article 117(3). I want to know what happened to that statement. Is that statement correct or not?

SHRI SHIVRAJ V PATIL previous statement of the Law Minister would stand corrected in the light of what I am saying.

SHRI ERA SEZHIYAN: Then he himself conceded that article 117(3) comes in because there is apportionment of the expenditure to be incurred by the High Court of Bombay. Clause 10 says.

"The expenditure in respect the High Court at Bombay, including the expenditure in respect of the salaries and allowances of Judges, officers and servants of the from the High Court shall as appointed day, be allocated between the State of Maharashtra and proportion as the Union in such President may, by order determine."

This brings it under article 117(3). That is why 7 asked for the Rules of Procedure. The rule says:

"Clauses or provisions in Bills involving expenditure from public funds shall be printed in thick type or in italics."

That means clause 117(3) is attracted because clause 10 is there. If clause 10 was not there and only clause 9 was there, article 117(3) would not have been attracted, as it would not be from the Consolidated Fund of India but only from the Consolidated Fund of the State Because clause 10 comes. article 117(3) has been invoked. And because article 117(3) has been invoked, there is financial implication and so clause 10 should have printed in italics, which the Government has failed to do. They have not taken into consideration the purport of clause 10. Now the Financial Memorandum simply mentions the total expenditure. The House is interested in knowing how much is to be apportioned to the Consolidated Fund of India. That should have been indicated at least. You will not be able to say exactly how much. Probably it is going to be worked out. The Bill says that it has to be decided in future by the President by order. Therefore, these two lacunae are there. The Financial Memorandum

fails to mention this aspect. And in view of article 117(3), clause 19 should have been put in bold type. which they have not done. This is a failure on the part of the Government because if there is financial implicashould be in bold tion, the clause type.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Wherefrom are you getting it?

SHRI ERA SEZHIYAN: From the rules. I think it is the same for the Lok Sabha and this House. Regarding financial memorandum the rule says:

"A Bill involving expenditure shall be accompanied by a financial memorandum which shall particular attention to the clauses involving expenditure and also give an estimate of the recurring and non-recurring expenditure involved in case the Bill is passed into law."

That means a Bill involving expenditure should be accompanied by a financial memorandum which shall invite particular attention the clauses involving the expenditure. Here Clause 10 is involving a particular expenditure. Therefore, the financial memorandum should have invited the attention of the House to that particular clause and also given estimate of the recurring and nonrecurring expenditure involved. objection is as far as this House is concerned, we are interested in knowing how much is to be taken out of the Consolidated Fund of India That they have failed to indicate. Having considered the point that we are going to take something out of the Consolidated Fund of India, they took sanction from the President but they have failed to mention it in the financial memorandum. So they have failed on two aspects: They have failed to mention Clause 10 and they have failed to mention the amount that will be taken out of the Consolidated Fund. It should have been put in bold letters...

299 High Court at Bombay [RAJYA SABHA] at Goa, Daman and Diu)
(Extension of Jurisdiction Bill, 1980

SHRI SHIVRAJ V. PATIL: I have followed your point.

SHRI ERA SEZHIYAN. The third one is he said there is no delegated legislation as far as Clause 10 is concerned...

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): I think, Mr. Sezhiyan, there is no scope for rearguing the whole case. You have made your case. I don't think you can re-argue the same thing.

SHRI ERA SEZHIYAN: Of course, they have got the majority. They may be able to pass this measure but...

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): You leave it to me. On this aspect you leave it to me...

SHRI ERA SEZHIYAN: Again I will invite attention  $t_0$  the next Bill that  $i_S$  going to be introduced. There also you see...

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): I have seen.

SHRI ERA SEZHIYAN: Wherever it is said, "the President may, by order, determine...", it becomes delegated legislation. This is a very crucial question. I want your very considered ruling on this point.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Mr. Minister, would you like to say something on this?

SHRI SHIVRAJ V. PATIL: I am t finishing in four, five, sentences. e point is the financial memoranm gives the details. If the honourble Chair allows me, I will just read out:

"Under the existing arrangement there  $i_S$  a Judicial Commissioner's court in the Union Territory of Goa, Daman & Diu consisting of the Judicial Commissioner and the Additional Judicial Commissioner. After jurisdiction of the Bombay High

Court is extended to the Union Territory the Judicial Commissioner's court will stand abolished. At present an expenditure of the order of Rs. 1.30 lakhs per year is being incurred on the pay and allowances of the Judicial Commissioner the Additional Judicial Commissioner and their personal staff. has been estimated that the establishment of a permanent two-judge bench of the Bombay High Court at Panaji as proposed in the Bill would involve an additional recurring expenditure of Rs. 62,000 per year."

Now, it is provided there...

SHRI ERA SEZHIYAN: With particular attention of the specific Clause and the amounts involved.

SHRI SHIVRAJ V. PATIL: It is very difficult to give the exact amount. It is an estimate. Now, the specific Clause is provided there, because next year if there is an expenditure more than this, how it is to be apportioned...

SHRI ERA SEZHIYAN: It is not mentioned.

SHRI SHIVRAJ V. PATIL: Let me say what I want to say.

Now, this year when the court will be established, this would be the expenditure. Suppose there is a little bit more of expenditure on this, how it is to be apportioned, or suppose next year there is some more expenditure incurred how it is to be apportioned, how much should be borne by the State Government and how much by the Central Government, and who should decide it, are the points. The authority for decision is given to the President, the Central Government. This authority has not to be exercised by framing rules. This authority has to be exercised as executive authority. So there is no question of delegation of power.

As far as the second point is concerned, it is mentioned at the top of the copy of the Bill, "As passed by the

301

Lok Sabha on 23rd December, 1980". It is mentioned in the Bill itself, in the copy of the Bill which is provided to the honourable Member and the honourable House. It is mentioned at the top of it, "As passed by the Lok Sabha on 23rd December, 1980". This is not a Bill of a different nature from the one which is passed by the Lok Sabha. This Bill, a copy of which you may be reading, mentions that fact. So, in essence, all these formalities have been fulfilled. Even after that, if the honourable Chair and if the honourable Member wants some more explanation to be given to understand the essence of the Bill. the heart of the Bill, the pith of the Bill, well, we are ready to give it. If there is any formality to be fulfilled it will be fulfilled. We are subject to the direction by the Chair. If anything is to be done, it will be done.

SHRI ERA SEZHIYAN: I did not raise the point. . . .

THE VICE CHAIRMAN (SHRI DINESH GOSWAMI): One point raised by Mr. Era Sezhiyan is that there is delegated legislation and the memorandum on delegated legislation is not there. He has drawn my attention to the next Bill, the State Nagaland (Amendment) Bill, 1981. I feel there is a distinction. In the case of the Nagaland Bill the legislative power of Parliament for making laws on emoluments, allowances, etc. has been delegated to the Governor and, therefore, there is delegation of legislative power and as such the memorandum on delegated legislation is required.

But here in this case, no legislative power of Parliament is delegated under clause 10 of the Bill. What is done is that Parliament has conferred executive power on the President. Therefore, I do not think there is any need for memorandum on delegated legislation.

So far as financial memorandum is concerned, the position is like this. So far as expenditure is concerned, I feel it is clause 9 of the Bill which is the

operative clause. Clause 10 only speaks of apportionment and it only confers on the President power make apportionment of the expenditure between the State of Maharashtra and the Union. The only objection that can be taken is that in the financial memorandum there could be paragraph stating that expenditure much would be there from the Consolidated Fund of India. But that cannot be stated just now because it will depend on the decision of the President under clause This is a technical omission and I rule out the objection raised. The hon. Minister can proceed with the consideration of the Bill.

SHRI SHIVRAJ V. PATIL: What is sought to be done by this Bill is abolition of the Judicial Commissioner's Court for Goa, Daman and Diu establishment of a permanent Bench of the High Court of Judicature at Bombay. Why I am mentioning this fact so elaborately is that we are not establishing a permanent Bench in Goa. Daman and Diu in a void. The Judicial Commissioner's Court was already there. In place of that, a permanent Bench is being established. There was a demand for the establishment of a Bench of the High Court because under the Constitution the safeguards provided for the sitting in the High Court are more pronounced and more effective than the safeguards available to the Judicial Commissioner's Court. That is why there was this demand and we are fulfilling this demand. This something different from the position that is available in different States.

A suggestion was made that there should be decentralisation of judiciary and justice should be taken to the door-steps of litigants. I have no quarrel with this proposition and to the extent possible it has to be done. I would not like to go into details as to whether it is possible and how it should be done, because for that other things have to be considered separately. Here the case is different.

[Shri Shivraj V. Patil]

It is not a case where a new Bench is established where nothing is there. This is a completely different case. This is my submission.

· The other point raised by hon. Members is that there should be no delay because justice delayed is justice denied. I have no quarrel with this kind of statement also. I do accept that justice has to be quickly done and how quickly that has to be done, what kind of machinery has to be evolved, etc., it will not be possible for me to discuss now while discussing this Bill. But I do concede that justice has to be quickly done. How quickly that has to be done, whether by modifying the procedures or by appointing more judges or by having more Benches or by having arbitration, seeing by that the Court will not be flooded with cases, etc., all these things are to be considered while deciding this issue and it would not be possible to decide them here.

Then, Sir, the second point is about the personality of the Union territory of Goa. Sir, what is it that is being Now, here a Bench is done now? provided for Goa, Daman and The Judges sitting there, constitutionally and according to the recommendations also, can come from different States and it is not necessary that the Judges should come from Maharashtra or from Goa alone and it is not necessary that the Judge should necessarily be from Maharashtra; he can come from Goa also or from UP or from Bihar or from Tamil Nadu. It is because this kind of a provision is already available in the Constitu-Now, here we are creating a Bench for Goa. The executive authority that is available for Goa. Daman and Diu is not affected. Their financial powers are not affected and their power to modify the social structure That remains intact is not affected. and that would help in maintaining the personality of the Union territory and the creation of a Bench is going to affect this aspect in any

manner. Sir, it is an innocuous Bill and I think it is not necessary for me to dilate too much on it.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): You have a precedent for this when the Manipur Special Commissioner's Court was abolished. So, I have a precedent from my area also. This is just by the way.

SHRI SHIVRAJ V. PATIL. Sir, all the formalities are fulfilled and I would request the House to pass this Bill. It is not necessary for me to say anything more on this.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): The question is:

"That the Bill to provide for the extension of the jurisdiction of the High Court at Bombay to the Union territory of Goa, Daman and Diu, for the establishment of a permanent bench of that High Court at Panaji and for matters connected therewith, as passed by the Lok Sabha, be taken into consideration".

The motion was adopted.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): We shall now take up the clause-by-clause consideration of the Bill.

Clause 2 to 14 were added to the Bill.

Clause 1—Short title and commencement

SHRI SHIVRAJ V. PATIL: Sir, I beg to move:

2. "That at page 1. line 4, for the figure '1980', the figure "1981' be substituted."

The question was put and the motion was adopted.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): The question is:

"That Clause 1, as amended, stand part of the Bill".

305 High Court at Bombay (Extension of Jurisdiction

The motion was adopted.

Clause 1, as amended, was added to the Bill.

Enacting Formula

SHRI SHIVRAJ V. PATIL: Sir, I beg to move:

1. "That at page 1, line 1, for the word 'Thirty-first' the word 'thirty-second' be substituted".

The question was put and the motion was adopted.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): The question is:

"That the Enacting Formula, as amendment, stand prat of the Bill".

The motion was adopted.

The Enacting Formula, as amended, was added to the Bill.

The Title was added to the Bill.

SHRI SHIVRAJ V. PATIL: Sir, I move:

"That the Bill as amended, be passed".

The question was proposed.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): There are four names with me and I would only request the Members to be very brief. Yes, Mr. Dhabe.

SHRI SHRIDHAR WASUDEO DHABE (Maharashtra): Sir, I congratulate the Government for having taken a decision to establish a High Court Bench at Goa. It was earlier demanded here and a number of times we raised this issue as the Judicial Commissioner's Court was not sufficient to meet the needs of the people. I am sure the peopl of Goa would be very happy over the establishment of a High Court Bench in Goa.

There is nothing new about having common courts for one State or the other or Union Territories. But I would like to know what will happen to the Judicial Commissioner, whether he will be eligible for appointment as a High Court Judge or not or they will be thrown out as soon as the Judicial Commissioners' Courts are abolished. I would like to request the Minister to consider seriously that the interests of the people who have worked there for a long time are not affected as is done in the case when abolition of courts takes place.

306

Sir, a Bench is being established at Aurangabad. There are 20 demands for Benches of various High Courts and Supreme Court, Some think that India is only north and south and bench should only be considered either at Bangalore or Madras, Also. there are areas like Gauhati, Bhubar neshwar or North Eastern thousands of miles away from seat of the Supreme Court. Therefore, a suggestion was made by Chief Justice that the reme Court Judge should and sit along with two High Court Judges to dispose of the pending matters there itself. In my area also there is a demand for a Bench of the Supreme Court at Nagpur, which is 800 miles away. So, I would like to know that when he says that individual cases are being considered, the matter should be spelt out, and what is the criteria that is going to be followed to establish benches, I would like the Minister to specifically assure the House on this occasion that no decision will be taken without following the criteria to render justice to the poor people as pointed out by a number of persons all over the country.

श्री शिव चन्द्र झा: उपसभाध्यक्ष जी, यह विधेयक जो है जिससे कि एक परमानेंट बिल बन रहा है गोश्रा में यह वैल्कम बात है, वैल्कम विधेयक है। मंत्री महोदय ने बहुत जोर दिया कि

## [श्री शिव चन्द्र सा]

डीसेंटलाईजेजन कर रहे हैं। बहुत अच्छी बात है। कोर्ट का न्याय जितनी स जितना जेगदा जनता के पास जाये हम इसका स्वागत करते हैं । लेकिन कुछ ऐसी बातें जो ग्रीर कोर्टी को लेकर कर रहे हैं, वही बीमारी कहीं वहां न खो जाय । गौग्रा का बढ़ना सन 1962 ៤ ग्रह हुन्रा है। गोन्ना हम लोगों ने सेहा है। जिस रूप में 62 के बाद दिश्रा में काम हो रहा है, खुशी है कि गोब्रा में 62 के बाद से प्रगति हुई भीर बहुत तेजी से हो उस प्रगति में यह भी एक कदम है जो हम चाहते हैं। लेकिन मंत्री महोदय से मैं पूछना चाहता ह कि डीसेंट्रलाईजेशन जो श्राप कहते हैं जिस रूप में अध्वाइंटमेट की बात आप कर रहे हैं, श्रापने स्टेट के मिनिस्टरों को भी लिखा है कि उनसे कन्सेंट रिटन ले ली जाय तंब ही हम उनका एप्वाइंटमेंट करेंगे । यह प्राविजन, क्लाज यदि स्राप लगाते हैं तो क्या उस पर ग्राप पाबंदी नहीं लगाते हैं जिसके लिए कि बात उठ रही है देश में। रिटन कन्सेंट लिया जाय जो कहीं भी हम उनको ट्रांसफर करेंगे । तो यह तो मानी हुई बात है कि हिन्द्स्तान का जज हो, आई०ए० एम ग्राफिसर हो, ग्राई० पी० एस० ग्राफिसर हो, एक किनारे से दूसरे किनारे तक उसको ट्रांसफर किया जा सकता है। लेकिन उसके साथ यह प्रोविजन कि हम रिटल लेंगे कुछ उस तरह की बात हो जाती है कि जैसे एक लायल्टी की लहर केलीफोर्निया की वर्कले युनिवस्टि में चलो थी ग्रौर सारे ग्रमेरिका में उसका विरोध हुग्रा था । उससे यह होता है कि राजसत्ता उसको दबा ऐसो चोज नहीं होनो चाहिए बीशरो वहां भी नहीं होनी चाहिए।

दूसरी बात मैं समझता है कि ज्डीशियरी में एक रेडिकल ट्रांसफारमेशन की जरूरत है। जी बनावट है चाहे गोम्रा की हो, दिल्ली की हो, पटना की हो, उसमें जजेज जो कि एप्वाइंटीज हीने हों वे इलेक्टेड बाई द पीपुल हो इलेक्टेड, जनता द्वारा जज चुन जायें। आपने डी-सेंट्लाइजेशन की बात कही वह उसी की एक कोरोलरी है कि जनता खुद चुने ग्रांप न बहाल करें। स्रापको साम्चर्य होगा यह सून करके कि जजेज कैसे चने जायेंगे। लेंकिन दुनियां में अभी भी पूंजीवादो समाज में जैसे कैलोफोर्निया में सरकिट कोर्ट के जजेज चुने जाते हैं। इलेक्टेड होते हैं, एप्वाइंटेड नहीं होते हैं, चुने हुये होते हैं। दिलोप सिंह सान पंजाद का एक व्यक्ति कैलोफोर्निया में था, उल्फा उपजाते उपजाते उसके मन में भावना आई चनाव लड़ने की ग्रीर व**ह इलेक्श**न में ग्रा गया, सरकिट कोर्ट का जज चुना गया । फिर भी वह हाउस ग्राफ रिप्रेजेटेंटिव में चुना गया। सुप्रीम कोर्ट में वहां इलेक्टेड सिस्टम नहींहै लेकिन लोग्रर स्केल में इलेक्शन सिस्टम है। इसी लिए यदि श्राप जनतंत्र बढ़ाना चाहते हैं, जैसा नारा है कि एडमिनिस्ट्रेशन में भी जनता का पाटि-सिपेशन हो, जजेज की बहाली में भी जनता का पार्टिसिपेशन होगा जब भ्राप इलैक्टिव प्रासेस शुरु करिंगे, जनता चुने । त्राप शुरुत्रात कर सकते हैं डिस्ट्बट जज से, सुप्रीम कोर्ट को थोड़ो देर के लिए छोड़ दीजिए । ग्राप डिस्ट्क्ट जज के लिए चुनाव कर सकते हैं। उसके. लिए इल बटोरेट जो वहां के रजिस्टर्ड एडवोकेट्स हैं, वही इलक्टोरेट कालेज उनका होगा और उसी के जरिए ग्रापका इलैक्टिक जनता सिस्टम चलेगा ।

इन्निए आप बुनियादो परिवर्तन लाए । अभो वही पुराना ढांचा है, इससे इसाफ नहीं हो पाता है । इस अखें के सामने देख रहे हैं।

तीशरों बात, पिछले सँगन में कान्न मंत्रों ने बहुत जार दिया कि हम शैंडूल कास्ट, बैंकवर्ड जी हैं, इन लोगों प्रश्रप देने को बात उठाई--कोई दूसरा मुद्दा था, जहां तक मुद्दो याद है। ग्राप बताएं कि कितने जज हैं देश में जो पिछड़े वर्ग के हैं, हरिजन वर्ग के हैं और उनको प्रश्रम देंगे? खास बारके जब नवा बैंच आप बना रहे हैं गोश्रा में श्रीर ब्राप कह रहें हैं कि बिहार से, उत्तर प्रदेश से भेज सक्ते हैं। तो द्राप वया यह प्रोवोजन रखेंगे कि जो पिछड़ा वर्ग का है, या हरिजन है, ऐसे लोग जो हैं, एकतर नाएटेड लोग जो हैं, उनको प्रिफ्रैंस देंगे जो तया वैंच ग्राप वहां बताने जा रहे हैं ?

अब महिताओं को बात अः जाती है । उनको भो प्रिकश्चल ट्रोटमैंट की जरूरत होतो है। तो यह जो बेंच बन रहा है, परमानैंट बैंच, हुम इसका स्वागत करते हैं, गोग्राख्य बढ़े, ग्रंच्छा है। लेकिन एक बात मैं एसाइड रिमार्क के रूप में कह देना चाहता हूं कि वह पनजी में जो पूल है अभी तक लटका हुआ है ' चाहे यह वात इससे संबंधित न हो, लेकिन विकास की गति किस धीमी रपतार से चल रही है। वह पूल कितने साल तक बनेगा । इसलिए उसको स्पोड-भ्रप करें। लेकिन जुडिशरी सारे देश में, एक बुनियादी तौर पर उसमें परिवर्तन लाएं भ्रौर एक व्यवसा-संविधान में संशोधन करने की जरूरत हो, तो करें ताकि अजेज का जनता द्वारा चुनाव हो। यह पद्धति आप शुरू करें तब न्याय जो ह, भ्राप जनता के पास ही नहीं पहुंचेंगे, बल्कि हैकीकत में होगा। बल्कि मोबाइन कोर्ड यदि ग्राप बनावें, जरा सोबिए इन बान को...

भी सैयद शिक्ते रजी : झा साहद सुप्रोम कोर्ड के जज हा गये ।

श्री शिव चन्द्र झा इन सभी वालों को महेन जर रख कर के यह जो विधेयक है, यह स्वागत के लायक है, लेकिन आप दूर की बात सोचें।

भी हुंबमंदेव नारोयण यादवं (बिहार)ः उरसभाष्ट्राक्ष महोदय, मैं इस विधेयक के संबंध में कुछ ब्लियादी बातें मंत्री महोदय केसामने रखना चाहता हूँ क्रौर वहां इ.4 लिए कि अमो कुछ सवाल श्रो शिव चन्द्र झा पूछ रह थे। मैं श्रापसे निवेदन करूंगा कि मैंने इसो राज्य सभा में प्रश्त किया था अताराकित प्रश्न नं. 1171 दिनांह 11-8-1980 । सरकार ने उत्तर दिया कि उच्चतम स्थापालय में कार्यरत जजों को संख्या 1-6-1980 तक 336 है, जिसमें हरिजा पांच, ग्रादिवासी शून्य, मुसलमान महिताएं नौ ग्रीर पिछड़े वर्ग के बारे में सरकार ने उत्तर दिया कि पिछड़े वर्ग के बारे में सरकार को पना हो नहीं है कि कोई पिछड़े वर्ग का श्रादमी है, कहां नहीं है। तो जिस देश में--मैं कह रहा हुं कि अभो अाप खण्डपोठ की स्थापना कर रहे हैं, हाई कोर्ट के बैच बना रहे हैं, जहां 336 उच्च न्यायालय में, हाई कोर्ट में, देश के ग्रन्दर 1-6-1980 तक 336 जज थे, उसमें मात पांच हरिजन इस देश के हाई कोर्टस में जज थे, आजादी के तीस-बत्तीस साल के बाद भी

एक भो स्रादिवासी को इस लायक नहीं

## High Court at Bombay [RAJYA SABHA] at Goa, Daman and Diu) (Extension of Jurisdiction Bill, 1980

## श्री हुक्सदेव नारायण यादवी

दनापा गया इस देश में कि वह हाई कोर्ट का जब वन सकता हैं, क्या यंह देश के निए जर्म की बात है या नहीं ?

इस पर भो मरकार को सोचना चाहिए ग्राँर फिर मुसलमान भी 336 में केवल 16 बनाये गये । ग्रादिवासी ग्रीं र हरिजन तो कम पड़े-निखे थे, नहीं मिले तो नहीं मिले । मुसलमानों में तो पढ़े-लिखे लोग कम नहीं हैं ।

338 में से 16 ही कैसे बहाल हुए जबिक महिलाएं देश की ग्राधी ग्रवादी हैं मान 9 हो जज नियुक्त हुई । मैं सरकार से मांग करता हूं कि हाई कोर्ट में जजों की नियुक्ति में दबे हुए समुदाय को भी उचित प्रतिनिधित्व मिलना चाहिए संस्कार भी इस देश में ग्रसर दिखाते हैं। मनुष्य जाति संस्कार सेपीडित होने के कारण उसी ग्रीर प्रेरित होती है। स्वर्गीय डा० लोहिया ने लोक सभा में एक केस की नजींर दी थी जिसमें उन्होंने कहा था कि एक हरिजन लड़के ने एक द्विज की लड़की से शादी किया तो द्विजों ने गुस्से में श्राकर उसकी हत्या कर दी श्रीर जब मामला श्रदालत में गया तो फैसला दे दिया कि इस लड़के ने द्विज की लड़की से शादी करके उन जाति के लोगों को इंस्टिगेट किया जिस इंस्टिगेशन में स्राकर उन लोगों ने हस्जिन की हत्या कर दी ग्रौर इसके बाद ग्रभियुक्त को बरी कर दिया गया। अव बताइए यह संस्कार कहां से प्रेरित होता है। यह जो जाति संस्कार होता है उस संस्कार से स्व-विवेक का इस्तेमाल होता है। इसलिए उच्च न्या-यालय में और न्यायालयों में दबे हए समुदाय के लोगों को जो न्याय नहीं मिलता है उसका एक कारण यह भी है।

मेरे भ्रताराक्तित प्रग्न संख्या 272, 9 मार्च, 1981को सरकार ने उत्तर दिया है, जिसमें मैंने प्रकत पुछा या कि क्या सरकार बतायेगी भारत सरकार द्वारा नियुक्त श्रिधिवनतात्रों की संख्या हाई कोर्ट ग्राँर सुप्रीस कोर्ट में क्या है, कितने वकील हरिजन. ग्रादिवासी; महिला, मुस्लिम एवं पिछड़े बर्ग के हैं? 330 हैं, उसमें ग्रौरतें 15 है। हरिजन भीर आदिवासी का कोई पना-नहीं है। पिछड़े वर्ग के बारे में कोई पता नहीं है। जिस सुप्रीम कोर्ट में हाई कोर्ट में इतने इम्पोटेन्ट केस माते हैं, अहां बहस की जाती है, वहां एक भी हरिजन सरकारी वकील श्राज तक बहाल नहीं हुग्रा, एक ग्रादिवासी संस्कारी बकील को स्राजतक बहाल नहीं किया गया। फिर पिछडे वर्ग केलोगों का तो सरकार को पना हो नही है कौन. पिछड़ा है कौन नहीं है तो सरकार क्या बताएगी ? इसीलिए जान कर भी. छ्पाया गया।

उपसमाध्यक्ष महोदय में आपसे निवेदन करना चाहूंगा कि जो श्राप खंडपीठ बना रहे हैं न्ययालय बना रहे हैं—उच्च न्यायालय—इस उच्च न्यायालय में फैसला करने वाले उस वर्ग श्रीर समुदाय के होने चाहिएं जिन के ऊपर समाज में निरंतर जुल्म और अत्याचार होते श्राए हैं। इसलिए-पैरवी करने वाले ऐसे वकील और श्रीध वक्ताश्रों की नियुक्ति होनी चाहिए जो समाजिक न्याय को समझते हैं श्रीर शिक्षित पीड़ित वर्ग के हितंषी हों।

श्राखिरी बात मुझे कहनी है कि 30-32 की श्राजादी के बाद भी बिंहार जैसे प्रदेश जहां, से मैं श्राता हूं-श्रापको सुन कर श्राश्चर्य होगा उस बिहार में मात्र केवल दो पिछड़े वर्ग हाई कोर्ट के जज बहाल किए गए हैं? श्रीर क्यों नहीं.

314

बहाल होते हैं ? मैं मांग करता हुं,हाई-कोर्ट जज का नामिनेशन नहीं होना चाहिए। इसमें किसी के सिफारिश का जरिया न हो बहिक पबलिक सर्विस कमीशन द्वारा जैसे भाई० ए० एस० श्रीर दूसरे अफसरों की बहाली करते हैं वैसे ही कंपीटीशन के जरिए से नियुनित करिए । मेरा दावा है प्रगर ऐसा करेंगे, तो बैकवर्ड क्लासेज के भी ऐसे लोग हैं जो कंपटी शन से उस हाईकोर्ट जजकी क्सीमें जा सकते हैं। ग्राप नामिनेशन करते हैं सुप्रीम कोर्ट, हाईकोर्ट के जजेज का ब्रीरगवर्नर्स का। यह तीनों के तिकड़े में जो नाम सिफारिश में प्राएगा वह नियुक्त होगा । मैं कहूंगा तेरा बेटा बेटी वह कहेगा तेरा नाती बेटा बेटी ---इस तरह मिल कर लेते चले जाएंगे प्राप्स ्में सिफारिश करते चले जाएंगे । दूसरी तरफ दबे हुए वर्ग का बेटा खेत में मार खाता है। इसलिए मैं मांग करता हूं, उनको तब तक इंग्साफ नहीं मिलेगा, न्याय नहीं मिलेगा जब तक जुडीशारी में उनको उचिनप्रतिनिधित्व नहीं मिलेगा। जब ग्राप इस तरह का कानुन बनाते हैं तो इस बात के ऊपर विशेष ख्याल करें।

इन शब्दों के साथ मैं ग्रंपना कथन समाप्त करता है।

VICE-CHAIRMAN (SHRI THE DINESH GOSWAMI): Yes, Mr. Hegde. Mr. Bhabhra, do you want to speak on this?

SHRI HARI SHANKAR BHABHRA (Rajasthan): Yes Sir.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): All right. Last time you were not here. I will give you a chance. Yes, Mr. Hegde.

RAMAKRISHNA (Karnataka): Sir, I would not have chosen to speak on this Bill if the hon. Minister had cared to reply to

the very important points raised by Mr. Gopalsamy, hon, Member from Tamil Nadu. He did not even touch the few important points that the hon. Member raised. I do not agree with Mr. Dhabe either that the people of Goa will be happy with this measure. On the contrary, they will feel that something has been imposed on them. The people of Goa never asked for the extension of the jurisdiction of the Bombay High Court nor of the Karnataka High Court. They wanted the upgrading of the present system, that is, the Judicial Commissioner's post to the rank and status of a High Court. That was their demand. But by this measure, this Government has not only done injustice to the people of Goa, but it is also unfair to our great departed leader, Pandit Jawarlal Nehru. Goa is not like other Union Territories. It has its own history, its own culture. Goanese people have their own language, I do not know whoever told Mr. Bhandare that Konkani is a dialect of Marathi. Konkani is an independent language; it has been recognised by all people who know something about languages. And today we are having Konkani broadcasts. It might be true that in the northern parts of Goa, Konkani language that is there, may be influenced by Marathi as it is influenced in the southern part by Kannad language and in Cochin where Konkani is spoken by considerable number of people, it is influenced by Malayalam language. This inter-impact between languages always there.

Sir, I cannot help saying that through this measure the Government of India is bringing about the integration of Goa territory Maharashtra through backdoor. First, it was the extension of the jurisdiction of Bombay University to Goanese colleges. Now it is the extension of the jurisdiction of the Bombay High Court and tomorrow it might be that the Government of India will also extend the jurisdiction of All-India services of Maharashtra cadre,

Shri Ramakrishan Hedge]

is, IAS and IPS, to Goanese ferritory. Sir, the Goanese people have categorically rejected the idea of merger, It is true that there was a persistent demand by my Maharashtra friends that Goa should become a part of Maharashtra. It is also true that there was a small section, particularly in the ruling party, which also wanted the merger of Goa in Maharashtra. But I had also some small part to play in those days when we demanded that the decision must be left to the people. A few people in the ruling party should not be allowed to take a decision; but the people should have the chance, the opportunity to say whether they really want their territory to be merged with Maharashtra or not. So, ultimately, the Government of India agreed and a referandum was taken and the people emphatically, with overwhelming majority rejected the idea of merger,

Now why this measure has been brought against the people's will, for indirect merger of Goanese territory into Maharashtra? I oppose it tooth and nail, with all my might. Sir, if there was a case of bringing about a measure it should have been in different form. Mr. Patil this morning read out the Statement of Objects and Reasons that there were certain Constitutional difficulties in upgrading the Judicial commissioner's position...

SHRI SHIVRAJ V. PATIL: Constitutional safeguards...

SHRI RAMAKRISHNA Was it not possible if he had only amended the relevant provision in the Constitution providing for the same safeguards to the Judicial Commissioner? It was much easier. Why did you bring this Bill? Why do want to extend the jurisdiction of Bombay High Court? This is against the will of Goanese people. I oppose it. Even at this stage I would appeal to the hon. Miniser to give a second thought and let this Bill be referred to the Joint Select Committee.

भी हरी शंकर भाष्ट्रका : उपसभाव्यक्ष महोदय, में इस बिल का स्वापत करता हूं। अच्छा होता कि गौन्ना में इस बेंच के बजाय भावग से एक हाईकोर्ट बना दिया जाता लेकिन बेंच बनाने का भी मैं स्वागत करता है।

इस बिल के संबंध में कुछ काम्पली-केशन्स पैदा हो रहे हैं। मे चाहुंगा कि मंत्री महोदय उस तरफ ब्यान दें। एक तो इस में धारा 6 ग्रीर धाना 8 इन दोनों धाराश्रों को श्राप देखिये, उन में कोई श्रंतर नहीं है। मैं समझता हं कि किसी भीएक धारासे कामचल सकताथाजब खास कर धारा 6 बना दी गयी तो धारा 8 में भी वही मब्दावलि है। केवस धारी 8 के ग्रंदर उन प्रोहीडिंग्स का उल्लेख किया गया है जो ट्रांसफर की जाबेंगी बंबई हाई कोर्ट में । बाकी कोई भी वकील जो ज्डिशियल कमिशनर की प्रदालत में बनालत कर सकता है वह बंबई हाई कोर्ट में भी वकालत कर सकता है इसका प्रावधान ही धारा 8 में किया गया है । इसलिये दोनों को मिला कर एक ही किया जा सकता है और इसकी अलग से रखने की सावस्थलता नहीं थी।

इसी तरह एक और परेशानी पैदा होने वाली है प्रेक्टिकली और वह है गोन्ना, दमन. दीव के बीच मे जो ग्रंतर है वह शायद 500 किलोमीटर से ज्यादा का है। दमन. श्रीर दीव तो बंबई के नजदीक पडता है श्रीर गोश्रा पड़ता है ऋतनागिरि के मञदीक । दमन, दीव के लोगों को बंबई नजदीक पडता है वनिस्बत गोन्ना के । दमन, दीव के लोग पदि बेंच में एरियर होने के लिये, श्रपने मुकदमे करने के लिये बेंच में जायेंगे तो उन को बंबई से हो कर 500 किलोमीटर की यात्र। करनी पड़ेगी जब कि बंबई पहुंचने में उन को 50 या 100 मील की ही यात्रा करनी पड़ेगी।

ता इस तरह से जो बेंच गोश्रा, दमन, दीव को मिला कर कायम की गयी है उसमें से दमन दीव के लोगों को पहुंचने में परेशानी होगी भीर बंबई उन के लिये ज्यादा नजदीक होगा। इस पर विचार किया जा मकता है।

High Court at Bombay

(Extension of Jurisdiction

स्रंत में में एक निवेदन और करना चाहंगा कि लोग कहते हैं कि जस्टिस डिलेड इज जस्टिस डिनाइड, लेकिन एक इम्मीनेंट जज ने यह भी कहा है कि जस्टिस हरीड इज सस्टिस वरीड, यानी हमें इन दोनों के बीच से कोई रास्ता निकालना है। श्राप एक तरफ तो न्याय-पालिका की इज्जत को अक्षुण्य रखने के लिये बाध्य हैं श्रीर दूसरी तरफ न्यायपालिका में करण्शन न हो और न्यायपालिका लोगों की सामाजिक और आर्थिक न्याय भी दे यह देखन के लिये वाध्य हैं। इन दोनों के लिये आप को रास्ता निकालना पड़ेगा क्योकि हाई कोर्ट ग्रौर मुप्रीम कोर्ट के जज़ेज को ट्रांसफर कर के या उन का क्रिटिसिज्म कर के काम नही चलेगा । स्राज म्फस्सिल कोर्टस के संदर ग्रधिकांश जनता परेशान हो रही है। उन को म्राप जस्टिस नहीं दे पाते हैं। म्राज ज्यादा शिकायतें लीगों की इन मुफस्सिल कीर्टम से हैं और उन मे जो करण्शन है उस के कारण वहां लोगों को श्रासानी से न्याय नहीं मिल पाता है। उस का सुधार करने के लिये हम को कानुन ऐसा बनाना पड़ेगा कि नीचे की ग्रदालतों में लोगों को न्याय-सामाजिक ग्रौर ग्राधिक न्याय, गरीब लोगों को भी मिल सके। मुत्रीम कोर्ट और हाई कोर्ट तक तो बड़े लोग ही पहुंच पाते हैं, पैभे वाले लोग ही पहुंच पाते हैं। साधारण गरीब लोग वहां तक नहीं पहुंच पाते । इस लिये सुप्रीम कोर्ट श्रीर हाई कोर्ट के जजेज की भ्रालीचना करना या उन का किसी बहाने से ट्रासफर कर देने से या उन पर कोई राजनीतिक ददाव डालने से न्यायपालिका का ज्यादा हित नहीं होगा और उस से अदालतों का भ्रष्टाचार समाप्त नहीं होगा । हम को चाहिए कि श्रपनी न्याय-

पालिका की स्वतंत्रता की हम बरकरार रखें श्रीर नीचे के कोर्ट्स में जो लोगों को न्याय नहीं मिल रहा है, सामाजिक और श्रीयक न्याय नहीं मिल रहा है वह उन को मिले श्रीर उसमें बहुत जल्दबाजी भी न हो। ऐसा कोई मार्ग हम को अपनाना चाहिए। यही कह कर मैं अपनी बात समाप्त करता है।

श्रो शिवराज वी॰ पाटिल : उपसभाध्यक्ष-महोदय, यह थर्ड रीडिंग के समय चर्चा हो रही है और सम्माननीय सदस्यों में हेगडे जी के सिवाय बाकी सारे सदस्यों ने यह कहा नहीं कि यह विल पारित नहीं होना जाहिए, यह बिल पास नहीं होना चाहिए । सिर्फ सम्माननीय सदस्य हेगड़े साहब ने कहा कि मैं इसका विरोध करता है, यह पारित नहीं होना चाहिए। यह कहते समय स्वयं उन्होंने कहा कि जो गोधा में बेंच बनाई जा रही है, उसके सम्बन्ध में जो कुछ ख्यालात हमारे एक दूसरे साथी ने यहां पर जाहिर किये थे, उसके बारे में मैने क्छ भी नहीं कहा। मैंने उस समय कहा था श्रीर अब भी कहुंगा कि यह बैंच बनने की वजह से गोब्रा में जो सरकार है, उसकी ऐडिंम नस्ट्रे-टिव पावसे में, उसके प्रशासन के अधिवार मे कोई सन्तर आने वाला नहीं है।

श्री रामह रण है। ड़े : कर्नाटक हाई कोर्ट का बैंच क्यों नहीं बनाया ?

श्री शिवराज बी० प्रतिल : फाइनेंशल पावर्स में भी कोई ग्रंतर ग्राने वाला नहीं है, उनके आर्थिक अधिकारों मे भी कोई अन्तर ग्राने वाला नहीं है। वहां की सरकार को, वहां की जनता को जो नया समाज बनाना है और अपने को जैसा चाहे वैसा समाज बनाना है उसका जो ग्रधिकार दिधा है, उसमें भी कोई अन्तर आने वाला नहीं है। इस प्रस्ताव से यह पता चलता है कि अगर वहां पर कोई व्यवस्था है तो वह व्यवस्था कायम रखने में हाई कोर्ट की बैंच बनने से कोई बाधा ग्रान वाली नहीं है। ग्राप थोड़ी देर के लिए सोचिये

श्री शिवराज बी॰ पाटिल)

कि असम में से बहुत सारे स्टेट हो। गये, मगर हर एक के लिए अलग अलग हाई कोर्ट बनाया नहीं गया। इसलिए बनाया नहीं गया कि ग्रगर वह ऐसा कहते तो भी हाई कोर्ट का बनाना आर्थिक दृष्टि से योग्य नहीं होता ।

भी रामकृष्ण हेगड़े : जो अलग अलग स्टट बने वह अतम स्टेट से बने, लेकिन गोग्रा महाराष्ट्र से नहीं बना। (व्यवधान)

श्री शिवराज बी० पाटिल: ग्रसम स्टेट से ग्रनग ग्रनग स्टेट बने, वहां की संस्कृति कायम रहे। . . (व्यवधान)

VICE-CHAIRMAN DINESH GOSWAMI): You are not very correct. Tripura is within the jurisdiction of Gauhati High Court.

SHRI RAMAKRISHNA HEGDE: I was not referring to that. He said that different States have been formed out of Assam, but Goa is not part of Maharashtra State

SHRIDHAR WASUDEO SHRI DHABE: I would like to know from the Minister whether the Chief Minister of Goa will be consulted in appointment of judges?

SHRI SHIVRAJ V. PATIL: coming to your point also. I cannot reply to all the points at one time. मैं वहीं कह रहा था। मैं कहने जा रहा था कि अतम में से अत्रा अतग स्टेट्स तैयार हुए और इस द्रिट से बनाये गये कि वहां की संस्कृति कायम रहे और वहां उनकी पर्स नेलिटी कायम रहे । फिर भी वहां पर एक ही हाई कोर्ट रखा गया। वह इसलिए कि अजन अजन हाई कोर्ट बनारा संभव नहीं था। ग्राधिक दृष्टि से संभव नहीं था. दूसरी दृष्टियों से संभव नहीं था। उमी प्रकार यहां पर अगर अजन हाई कोर्ट बत या जाए तो ऐडिमिनिस्ट्रेटिव मशीनरी बर नो पड़ेगो, उस पर बहुत खर्चा होगा।

टैरिटरी कम होने की वजह से दूसरी हाई कोट बनाना ठीक नहीं है। इन सारी चीजों को ध्यान में रखकर ही ये सारी चीजें बताई जाती हैं। . . (स्पवधान)

श्रापने कहा कि जुडिशल कमिश्नर्स क्यों महीं हैं। कांस्टीट्यूशन में सेफगार्ड नहीं है तो हाई कोर्ट का सेफगार्ड देने के लिए ग्राप क्यों नहीं बनाते। यह अल्पका सुझाव था। मगर इस सुझाव से आप देखिये कि जुडिशरी का सारा चित्र ही बदल जाता है। कई प्रकार के चित्र या जाते हैं, एक स्प्रीम कोर्ट रहेगी. दूसरा हाई कोर्ट रहेगा, तीसरे जुडिशल कमिश्नर रहेंगे।...(व्यवधान)

श्री रामकृष्ण हेगडे : जुडिशल कमिश्तर ब्रौर कहीं भी नहीं होगा, ऐक्सैप्ट गोब्रा ?

श्री शिवराज बी० पाटिल: इसीलिए मैं कह रहा हूं कि एक नई प्रणाली एक नये प्रांत के लिए बनाना ठोक नहीं है। जुडिशियरी में एकता का स्वरूप है, उसको बदलना ग्राप च हते हैं ? तो उस से तो अच्छा है इस प्रकार से करना । इसलिए इसका उद्देश्य वहां की पर्मनेलिटी को मिटाना या अलग रूप देना या किसी प्रांत का रूप देना ऐसा नहीं है। इसोलिये मैं कहना च हूंगा कि इस दृष्टि से जो किया गया है सोच-विचार करके किया गया है। वह ग्रापको मान्य होना चाहिये। शायद ग्राप ऊपर से न हों लेकिन दिल से मान्य होंगे, ऐसा मैं समझता हूं।

दूसरा सवाल यहां माननीय सदस्य झा साहब ने उठाया। बहु । बड़े-बड़े सवाल उन्होंने उठाये । मैं समझता हूं इतना टाइम नहीं है कि सारी बातों का जवाब दं। उन्होंने जुडि-शियरी की बात कही, ग्रपायंटेड ज्डिशियरी की बात कही। यह बहुत बड़ी बात है। दुनिया की घटनाएं, कंस्टीट्यू शन्स हैं। ग्रलग-ग्रलग जगह पर अलग-प्रलग चोज है। अमेरिका के श्रंदर भी सीनेट को, सुप्रीम कोर्ट के जज को चुनकर देना या देने का ग्रधिकार है। फांस के ग्रंदर ग्रनग-ग्रलग चीज है । फांस के कंस्टीट-

यशन के इन्टरप्रेटेशन के लिये वहां के स्पीकर, चेयरमैन ग्रौर पालियामेंट के मेम्बर बैठते हैं। जर्मनी के ग्रंदर इलेक्टिव जुडिशियरी है। इलेक्टिव ज्डिशियरो होनी चाहिये या नहीं होनी चाहिये यह बहुत बड़ी बात है। इसके ऊपर बिल पर विचार करते समय में अपने विचार प्रकट नहीं कर सकता। अगर ग्रापके इस पर विचार हैं तो श्राप श्रपने विचार बाहर भौर यहां कहना चाहें तो यहां प्रकट कर सकते हैं। इलेक्टित्र जुडिशियरी होना या न होना म्रलग वात है। म्रपनी जैसी जुडिशियरी है यह बर्ड सोच-विचार करके बनी है। जो कुछ इस पर हमारा काम चल रहा है उस पर कुछ बोलं तो उसकी इन्टरपरेटेशन ग्रलग-ग्रलग हो सकतो है। मैं कंटरोवर्सी में नहीं जाना चाहता। एक भो शब्द बोल्गा तो उसका कोई भी इन्टरपरेटेशन कुछ भी कर सकता है। मैं न बुरा बोलना चाहता हूं ग्रौर न ग्रच्छा बोलना चाहता हूं, जैसा है वैसा ही ठीक है। हम उसी को चला रहे हैं। अगर श्रापके कुछ विचार हैं तो ग्राप जरूर कहिये। उस बारे में मैं इस बहस के ग्रंदर कुछ जवाब नहीं देना चाहता भीर न दे सकता हूं। दूसरा सवाल ग्रापने यहां पर दांसफर श्राफ जजेज का उठाया। मैं समझता हं यहां पर बिल पर विचार करते समय दांसफर श्राफ जजेज की बात करना ठीक नहीं है।

उपसभाध्यक्ष (श्री दिनेश गोस्वाशी) : वह भी छोड़ दीजिए। (श्यवधान)

श्री शिव राज बी॰ पाटिल: मैं इस बारे में कुछ नहीं बोलूंगा। मोबाइल कोर्ट्स के बारे में भी मैं कुछ बोलना नहीं चाहता। श्रापने, हरिजन भाइयों ग्रौर महिलाग्रों को भी जज होना चाहिये इस बारे में कहा। मैं कहना चाहता हूं कि ग्रगर ऐसा हो सके तो अच्छी बात है ग्रौर ऐसा करने का प्रयास हमारे ला मिनिस्टर ने किया है। सुप्रीम कोर्ट के ग्रंदर हारजन भाई सबसे पहले जज बने हैं। महिलाएं भी ग्राती हैं तो अच्छी बात है मैं वैनकम करूंगा। प्रपाएंटमेंट वगैरह भी होती. होती हैं, ग्राप जानते हैं। उनको मा **ग्राना पड़ता है, सुप्रीम कोर्ट के** च. को रिकमेंड करना पड़ता है। जब सारा चार्ज होती हैं तब अपाएंटमेंट होती है, एक नामन धाबे साहब ने उठाया था उस बारे म मैं अर चाहता हूं। उन्होंने कहा कि जो जुडिंग्सन कमिश्नर हैं उनका क्या होगा । वहा पर एडोशनल जुडिशियल कमिश्नर है, जुडिशियल कमिश्नर नहीं हैं। वहां सिर्फ एस मनल जुडिशियल कमिशनर हैं। हाई कार्ट का बनाते समय उनको बनाया जाएक। यह नही बनाया जाएगा इस समय मैं कुछ नती बना सकता। ग्रगर उनको बनाना है तो जापि संस्थित है, क्वालिफिकेशन है और दूसरी वाते हैं। उन सब पर विचार होगा । ग्रगर बना रा तो बनायोंगे ग्रौर नहीं बना सकते है 👉 बनायेंगे । मैं सब सदस्यों को धन्यवार हं कि उन्होंने इस बिल का समर्थन किया। (व्यवधान)

श्री रामकृष्ण हेगड़े: ग्रगर हा कि एक बेंच वहां स्थापित करना अह आपने कर्णाटक हाई कोर्ट की क्यो नहीं की प्रार महाराष्ट्र की क्यों की ? इसका ज्याव दे दीजिए। (व्यवधान)

THE VICE-CHAIRM the DINESH GOSWAMI) the question is:

"That the Bill, as d, k passed".

THE VICE-CHAIRMAN (SIII DINESH GOSWAMI): The stands adjourned to re-association morrow at 11 A.M.

The House then eath are at fifty-nine minute of the clock till eleven clock on Friday 1 August, 1981.